WELFARE (SHRIMATI MOHSINA KIDWAI): Sir, I beg to lay on the Table.

- I. A copy each (in English and Hindi) of the following papers:-
 - (i) Annual Account of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1981-82, and the Audit Report thereon, together with Review by Government on the Accounts, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and earch, Chandigarh, Act, 1966,
 - (ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library, See No. LT-6721 83 for (i) and (ii)

II. A copy (in Hindi) of the Annual Report of the Indian Council of Medical Research, New Delhi, for 1979-80, together with a statement English and Hindi) thereon. [Placed in Library . See No. LT-6714/83].

श्री रामेश्वर सिंह (उत्तर प्रदेश): उपसभापति महोदय, स्राप पहले मेरा प्रकृत ले लीजिये। व्यवस्था का ग्रापको एक नोटिस दिया था कि...

MR. DEPUTY CHAIRMAN: do not record this thing. I have not allowed him. Please do not record him.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Please do not record him. We now take up the Calling Attention.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Please do not record him. Yes, Shri Jagannathrao Joshi. (Interruptions). He is not there. All right, Dr. Bhai Mahavir.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: I have not allowed you. Yes, Dr. Bhai Mahavir.

Calling Attention to a mater of urgence public importance reported increase atrocities on women and frequent incidents of bride burning in various part of of the country

डा॰ भाई महाबीर (मध्य प्रदेश) : महोदय, मैं देश के भागों में महिलास्रों पर होने वाले ग्रत्याचारों में वृद्धि तथा बहुग्रो को जलाये जाने की प्रायः होने वाली घटनाम्रों के समाचार और इसके बारे में सरकार द्वारा उठाये गये कदमों की ग्रौर मंत्री का ध्यान दिलाा हं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, Government views with great concern the incidents of atrocities on women and frequent incidents of bride burning and of dowry deaths and shares the feeling of the Hon' ble Members of Parliament about these incidents. It is the constant endeavour of Government to deal with such incidents promptly and effectively and bring to book the miscreants who indulge in such reprehensible and anti-social acts.

Government have already initiated action to plug the loopholes in the existing legislation dealing with dowry and rape cases in order to make them more effective and stringent. The Dowry Prohibition 1961, as it exists, has not proved effective. The Dowry Prohibition (Amendment) Bill is presently pending before Parliament. The Joint Select Committee of Parliament constituted for this purpose have already gone into the matter thoroughly and submitted the report. The report is under the active consideration of the Government. The Criminal Law (Amendment) Bill 1980 as reported by the Joint Select Committee to make the law relating to rape more sringent will be considered in the current session of Parliament. A Bill for the amendment of the Indian Penal Code, the Code of Criminal Procedure, and the Indian Evidence Act, to deal with cases of cruelty to married women and

^{*}Not recorded.

[Shri P. Venkatasubbaiah]

dowry deaths is proposed to be introduced in the Parliament during the current session. It is proposed to make an additional . provision in the Indian Penal Code punish the husband or the relative of the husband of the woman who subjects her to cruelty, with imprisonment term which may extend to three years and fine. Cruelty is being so defined as include harassment on account of dowry. The offence will be cognisable and nonbailable. It is also proposed to amend he Evidence Act to permit the court to presume abetment of husband or relative 'f husband of the suicide of a woman in certain cases.

It is also propose to provide for compulsory post-mortem and compulsory inquest in cases in which a woman commits suicide or dies under suspicious circumstances within 7 years of her marriage.

Whenever allegations of involvement of police in some of the incidents of atrocities against women are made, Government looks into them with all seriousness and takes immediate action. Since this matter falls within the purview of the State Governments, they have been advised that the complaints of alleged atrocities against women by police should be promptly looked into and enquiries conducted and the culprits brought to book in the shortest possible time to create a sense of confidence.

Notwithstanding the legislation on the subject and strict enforcement of the laws and rules, the requirements of the situation cannot entirely be met unless necessary social awareness of these problems is created. Steps in this regard have also been initiated by Government. The State Governments and Union Territories, and Central Social Welfare Board and the State Social Welfare Boards have been requested to launch anti-dowry campaign to bring about attitudinal changes in the public mind against this evil. Sustained campaign against the dowry evil is also carried out through All India Radio and Television. I make a fervant appeal to the voluntary organisations, specially the women welfare organisations to mobilise

public opinion and enlist the cooperation of the people in the efforts of Government to eradicate this social evil.

Government is taking all possible measures to prevent atrocities against women and enable them to live not only with a sense of security but with dignity and houour.

डा० भाई महावीर : श्रीमन मंत्री जी ने जो वक्तव्य दिया है उसमें उनकी चिंता ग्रौर उनकी भावना के बारे में किसी को संदेह नहीं हो सकता । दुर्भाग्य की बात यह है कि सरकार की भावनाएं या तो प्रशासन तक पहुंचती नहीं या-पहुंचने के बाद भी जिनके हाथ में कानन ग्रीर व्यवस्था का संचालन है उनके ऊपर कोई ग्रसर नहीं करतीं । ग्रगर करतीं तो कम से कम आज जिस तरह से हमारी बहनों ग्रौर बेटियों के ऊपर ग्रत्याचार बढ़ते जा रहे हैं वे बढ़ते हए दिखाई न देते । महोदय पिछली जुन के सिर्फ भ्राठ दिनों में स्रकेले दिल्ली के स्रंदर 16 मौतें दहेज के संबंध में हई । यह 16 की गिनती मैं सिर्फ कहने के लिए नहीं बता रहा हूं। ग्रगर कुल गिनती जोड़ी जाये तो यह हजारों में हो रही है। लेकिन उस सारी गिनती को बताने से मैं नहीं समझता कि कोई बडा फायदा होगा। मेरी समझ में सबसे वडी चीज जो ग्राज है वह यह है कि हमारे देश में हमारी बेटियों ग्रौर बहनों के ऊपर किस तरीके का अत्याचार अंद अनाचार हो रहा है। इस संबंध में सारे समाज में एक भ्रापित की भावना तो है, रोष का भाव तो है, लेकिन वह उसको कैसे रोकें इसके बारे में कोई स्पष्ट दिशा उनको मालम नहीं है। हमारे मनचलों की छेड़छाड जिसको ईव टीजिंग कहा जाता है उससे लेकर सामुहिक बलात्कार जैसे भंयकर कृत्य जो पश भी नहीं करते वहां तक जो इस देश के बेटियों के साथ व्यवहार

हो रहा है, वह दुनिया के ग्रंदर हमारा सर शर्म से झुका देता है। दुनिया के लोग ग्राते हैं ग्रौर वें हमारे बड़े ऊंचे होटलों को देखकर प्रसन्न नहीं होते जब उनको यह पता लगता है कि ग्रपने ग्रापको सभ्य ग्रौर सुसंस्कृत कहलाने वाला यह देश ग्रपनी बेटियों की मर्यादा की सुरक्षा भी नहीं कर सकता।

महोदय, इस सारे सवाल पर ध्यानःकर्षण के दौरान में कुछ तथ्यों की ग्रौर
मंत्री जी का ध्यान दिलाउंगा ग्रौर
ग्राशा करूंगा कि सरकार उनके विषय
में गम्भीरतापूर्वक विचार करके पर्याप्त
कार्यवाही करेगी। सिर्फ कार्यवाही करने
का ग्राश्वासन दे कर ही नहीं बल्कि
पर्याप्त जिसका एडीक्वेट कहना चाहिए
ऐसी कार्यवाही करे।

महोदय, सबसे पहली चीज मेरे पास यह "वीक" पविका है इसके अंदर कुछ घटनांए ब्राइड बनिंग की ग्रौर दहेज के लिए की गयी हत्यात्रों की हैं, ये एक से एक बढ़ कर रोमांचकारी और दिल हिला देने वाली हैं, मंत्री जी के सामने यह जानकारी अवश्य होगी, प्रधान मंत्री जी के सामने भी होगी। लेकिन परिणाम क्या निकेल रहा है इनकी जनकारी का। महोदय, सबसे पहले तो यह होता है कि पुलिस केस ही रजिस्टर नहीं करती, प्रायः केस दर्ज करने के मामले में पुलिस टालमटोल करती है । लेकिन ग्रगर शिकायत सरकार के पास ग्राती है, ग्रखबार में छपती रहती है, लोगों के प्रदर्शन होते है तब पुलिस केस रजिस्टर करती है। उसके बाद यह होता है कि जो तफतीश होनी है, जो इंवेस्टीगेशन होना है, वह जितनी चुस्ती से जितनी गम्भीरता से किया जाना चाहिए इस संबंध में बहुत कुछ कसर रहती है। समय बिताया जाता है ग्रीर जिन लोगों ने यह जुर्म किये होते हैं उनको बचने के लिए, नयी कहानियां गढ़ने के लिए, जो कोई सबूत हैं उनको मिटा देने के लिए समय और मौका मिल जाता है । महोदय, काफी देर से कही कोर्ट में केस तब स्नाता है।

कार्यवाही के बाद भी नतीजा क्या निकलता है ? कई लोग बरी होते जाते हैं । इस रपट में महोदय तीन-चार ऐसी घटनाग्रों का उल्लेख है । तरविंदर कौर 18-12-78 को ब्याही गई ग्रौर मईं 1979 के ग्रंदर उसकी मृत्यु हो गई या उसकी हत्या कर दी गई। कंचन चोपड़ा फरवरी, 1978 में ब्याही गई ग्रौर जून, 1979 में उसकी मृत्यु हो गई , या उसकी हत्या की गई। वीणा नागरथ की एक लेडी सब इंसपेक्टर, जिसके पांच साल के बच्चे ने कोर्ट में जाकर गवाही दी ग्रौर कहा कि मेरे पापा ने मम्मी को जला दिया। उसका वह बयान टी०वी० के ऊपर भी स्राया स्रौर इस लेख में लिखा है कि उस बयान को सून कर टी०वी० देखने वालों के दिल हिल गये होंगे लेकिन हमारे कानून ग्रौर व्यवस्था की प्रणाली ऐसी कि वह अपराधी भी छूट गया। उस बच्चे ने बार-बार यह कहा कि मैं बड़ा होगा तो गोली चलाना सीखूंगा ग्रौर ग्रपनी मां के हत्यारे को जाकर गोली मारूंगा।

क्या हम इस इंतजार में हैं कि हमारी जलने वाली बेटियों के बच्चे जिनके हैं, वे बड़े हों, वे गोली चलाना सीखें ग्रौर जा कर न्याय प्राप्त करें जो हम उनको देने में ग्रसमर्थ हैं ? यदि ऐसा है, तो देश के लिए बड़े दुर्भाग्य की बात है । पर मुझे विश्वास है कि मंत्री जी इस तरह की सम्भावना से स्वयं भी उतने ही दुखी होंगे जितना कि कोई भी सदस्य होगा या में भी दुखी होऊंगा । पर, महोदय, जो दिल्ली

[डा॰ भाई महावार]

के सेशंस जज श्री जे० डी० कपूर जिनको स्पेशल जज के तौर पर इसी काम के लिए नियक्त किया गया है उन्होंने जो जजमेंट दिया है उसमें वर्णित स्थिति क्या है ? . दो बातें इस बीच में हुई हैं, एक जजमेंट तो श्री एस एम० अग्रवाल डिस्ट्क्ट एण्ड सेशंस जज का स्राया है. जिन्होंने तीन व्यक्तियों को सुधा की हत्या के सम्बन्ध में फांसी की सर्जा दी है। इस फांसी की सजा से जितनी हलचल मची है, उससे हो सकता है ऐसे जघन्य करने वालों को फिर से सोचने के लिए बाध्य होना पडे । परन्तु एकाध केस में इस तरह की कठोर सजा देना पर्याप्त नहीं होगा। सारी व्यवस्था को सुधारना अत्यन्त जरूरी रहेगा।

इस सिलसिले में दूसरी महत्व की घटना है श्री जें बी कपूर ने जो फैसला दिया है, उसमें उन्होंने दिल्ली युनिवसिटी के कर्मचारी रामपाल को अपनी पत्नी शांति को श्रात्म-हत्या करने के लिए मजबूर करने के बारे में 'श्रबेटमैंट टू सुसाइड' सिद्ध माना है, उनके कुछ वाक्य में पढ़कर सुनाना चाहता हुं क्योंकि वह मंत्री जा के ध्यान दिलाने के लिये मुझे श्रावश्यक मालूम होते हैं

"It seems the more serious view the government expresses (on dowry cases), the more nonchalant and remissful the police turn..."

"In none of the cases received by this court the directions (of Delhi Adminstration) have been complied with. There is not a single case that has been investigated by the SHO of the police station concerned, what to talk of an assistant commissioner of police. In the present case also the SHO went to the spot and directed the sub-inspector—who probably had not even investiga-

ted a single case of murder—to prepare the most crucial and important proceedings known as inquest proceedings, and left everything to him. It shows how seriously the SHO, the ACP and other higher authorities were pursuing the instructions. They all need to be taken to task for dereliction of duty, the judge wrote.

दो-तान बाक्य आर ज्यान देने लायक है

"Even the Hon'ble Home Minister and the Hon'ble Prime Minister have been intervening in the debate of Parliament and have been recommending the formation of special cells for investigations in such cases...."

महोदय, क्या स्थिति है कि जिसने एक जज को यह कहने के लिए बाध्य किया? मैं मंत्री जी से जानना चाहता हूं कि क्या ये सारी बातें उनके ध्यान में हैं कि नहीं? इन स्व कारणों में सिर्फ मंत्री जी का ग्राश्वासन पर्याप्त नहीं होगा, उनको कुछ ठोस कदम उठाने पड़ेंगे ग्रीर ऐसे कदम जं ग्रापराधी को सजा दिलाने में सकारध हों।

ग्रभी तक जो ग्रांकड़े हैं, 1980 में सत्रह केसेज में से नौ छट गये। केवल 1 को सजा हुई ग्रौर बाकी ग्रभी पेंडिंग हैं। 1981 में 23 केस रजिस्टर हुए, 14 ट्रायल में हैं, 5 क्लोज कर दिय गये (ग्रनट्रेस्ड कह कर) ग्रीर 2 छुट गये, 2 कैंसिल कर दिये झुट को मान कर। 1982 में जब सब से ज्यादा डाउरी इँथुस हुई उस वर्ष के 19 केसेज पेंडिंग हैं इनवस्टीगेशन में, 17 ट्रायल में हैं, 3 कैंसिल हो गये हैं ग्रीर 1 ग्रनट्रेस्ड डिक्लेयर कर दिया गया है। 1983 में 16 केस रजिस्टर हुए मई 31 तक। महोदय, यह सब स्थिति मैं सिद्ध करने के लिए बता रहा हूं कि पुलिस की कार्यवाही श्रीर कानून ग्रीर व्यवस्था को

चुस्ती के बिना कुछ नहीं हो सकेगा। लेकिन मैं यह भी जानता हं कि यह दोष केवल पुलिस या कानून के सख्त बनाने से दूर नहीं होगा। मेरी जानकारी के मृताबिक ग्रभी तक डाउरी प्रोहिबिशन एक्ट के ग्रंदर केवल तीन-चार रिपोर्टे म्रायो हैं दहेज कानुन का उल्लंघन करने के जुर्म से संबंधित। महोदय, सरकार के एक अधिकारी से पूछा गया तो उन्होंने कुछ कारण बताये । वे मुझे सही मालुम होते हैं। उन्होंने कहा कि ग्राज हमारे जीवन के मूल्य बदलते जा रहे हैं, हमारा वेल्यु सिस्टम टूट रहा है। पहले बड़ों की, अध्यापकों की इज्जत होती थी, म्रब केवल पैसे की इज्जत होती है, समाज का ब्रुटलाइजेशन हो रहा है ग्रौर इससे प्राबलम बन रहा है विशेष कर कुछ वर्गों में-उन्होंने नाम लिया पंजाबी वर्ग का जिन में छिता कर दहेज देने की कोशिश की जाती है। कुछ वर्ग हैं, जैसे सिधी, बनिये, जो खलेग्राम सौदा कर के तय कर लेते हैं। वहां शायद यह नहीं होता । उन्होंने जिस वर्ग के दोष की श्रौर इंगित किया उस के श्रंतर्गत मैं भी श्रपने को मानता हं-पंजाबी।

श्री रा**मेश्वर सिंह** (उत्तर प्रदेश) : सभी में है।

डा० भाई महावोर : रामेश्वर जी कह रहे हैं कि बाकी जगह भी है। मैं तो केवल इस ग्रधिकारी द्वारा दिया विश्लेषण कह रहा हूं। खुले-ग्राम सौदा कर लेना एक बात है लेकिन सौदा करने की हिम्मत तो करना पर इच्छा रखना ग्रौर फिर उस के लिए घटिया तरीके से दबाब डाल कर किसी कन्या के जीवन को बर्बाद करना ज्यादा ग्रापन्तिजनक बात है। जो पार्लियामेंटरी कमेटी बनी थी डाउरी प्रोहिबिशन एक्ट के संबध में उस ने देखा कि कई राज्यों में

डाउरी प्रोहिबिशन एक्ट के ऊपर श्रमल ही नहीं होता, शेष में होता है तो बहुत कम। यहां तक उन्होंने कहा कि गुंटूर डिस्ट्रिक्ट में एक दूल्हे के लिए एक करोड़ रूपये तक के दहेज की बात देखी गयी। कितने मंहगे हो गये दूल्हे इस देश के श्रंदर। कोई दूल्हा एक करोड़ का विकता हो यह, महोदय, कितनी श्राश्चर्यजनक श्रौर रोमांच पैदा करने वाली बात है। परन्तु सब से महत्व की बात, जिस से मंत्री जी सहमत होंगे, श्रीमन्, यह है कि श्राज समाज के विचार करने की शैली में सुधार की जरूरत है, श्राज जो नैतिकता समाप्त हो गयी है...

श्री उपसभापति : ग्रब ग्राप समाप्त करिए। ग्रौर भी मेस्बर को बोलेंगे।

डा० भाई महाबीर : मुझे प्रपनी बात पूरी कर लेने दीजिये । जो श्रपने देश के ग्रंदर चोरबाजारी चल रही है ग्रौर सस्ता रुपया कमाने की धुन है इन सारा चीजों के कारण यह बुराई बढ़ती जा रही है।

ग्रब मैं मंत्री जी के सामने मुझाव रखना चाहुंगा कि कौन सी चीजें हैं जिन के लिए वास्तव में उन को कार्यवाही करनी पड़ेगी। सब से पहली चीज तो यह है कि हम ग्रपने यहां पर यह कानुन में संशोधन करें कि कोई भी व्यक्ति जो डाउरी के मामले में श्रमियुक्त हुन्ना हो, उस का वैसा जुर्म सिद्ध न भी हो ऐसा व्यक्ति किसी भी इलेक्टेड म्राफितस के लिए डिबार कर दिया जाय पं**चायत** से ले कर पार्लियामेंट तक। इलेक्शन ला को संशोधित कर के हम ऐसा कर सकते हैं । दूसरे ग्राप कुछ ग्रौर भी कर सकते हैं। ग्रभी तक तो किमिनल ला में ऐसा है कि जब तक जुर्म साबित नहीं होता व्यक्ति को इंनोसेंट माना जाता है--

[डा भाई महावीर]

जब तक वह ग्रपने को इन्नोसेंट साबित न करे तब तक उस को इस मामले में मजरिम समझा जाय, जहां पर इस तरह की अननेचुरल मृत्यु हो उस की पत्नी की ! कम्पनी एक्ट में भी इस तरह के संशोधन की जरूरत है कि कोई व्यक्ति जिस पर इस तरह का ग्रारोप लगा है डायरेक्टर या मेनेजर के पद पर न पहुंच सके। सरकार के सामने ये कुछ सुझाव ग्राये हैं मैं चाहता हं कि मंत्री जी उन के ऊपर ग्रमल करें। उस से भी पहले एक मेरेज कौंसिलर की व्यवस्था की जाय जिस से पीड़ित महिला को पुलिस के पास शिकायत न करनी पड़े। यह कौंसिलिंग की सर्विस हो जिस से जिस बहिन को शिकायत हो वह उन के पास जा कर बातचीत के जरिए समझाने-बुझाने के माध्यम से उस सवाल को हल कर सके। ऐसे हो हर किसी के पास एक पता या टेलीफोन नम्बर हो जिस पर तुरंत सम्पर्क करके सहायता प्राप्त की जा सके। एक नेशनल कमीशन स्नान विमेन भी बनाया जाय जो महिलाम्रों के साथ होने वाले दुर्व्यवहार के बारे में जांच करके तय करे कि किस तरह से महिलाग्रों को सुरक्षा दी जा सकती है।

श्री उपसभापति : एक-एक मेम्बर इतना समय लेगा तो कैसे काम चलेगा।

डा॰ भाई महावीर : ग्राज ग्राप समय के बारे में ज्यादा ग्रापित कर रहे हैं । मैं ग्रभी ग्रपनी बात समाप्त कर लूंगा। ग्राखिरी बात, ग्रपने ही देश के ग्रंदर महिलाग्रों का एक वर्ग है जिन को माइनारिटी के नाम पर ग्रपने बुनियादी ग्रधिकार जो कामन सिविल कोड के द्वारा प्राप्त हो सकते हैं वे भी नहीं दिये जा रहे। उन के लिए कानून में सुधार होना चाहिए : क्या सरकार उन बहिनों के ऊपर भ्रन्याय की बात सोच कर उन के लिए न्याय प्राप्त करवायेगी?

MR DEPUTY SPEAKER: I think the Minister will react to all the observations at the end because the same point is being covered again and again. Please note down and react to all the observations at the end. Shri Dhabe. Pleased don't repeat the points.

SHRI SHRIDHAR .WASUDEO DHABE (Maharashtra): I am not in the habit of repeating.

श्रीमती रोडा मिस्त्रे (स्रांध्र प्रदेश) : स्रपोजीशन के बाद कांग्रेस की बारी स्रानी चाहिए ।

श्री उपसभापति : इसमें ऐसा नहीं होता ।

श्रीमती रोडा मिस्त्रो : ग्रापकी मर्जी ।

श्री उपसभापति : मैं ग्रपनी मर्जी से नहीं करता । जो होता है सदन में वही कर रहा हूं ।

SHRI SHRIDHAR WASUDEO DHA-BE: Madam, this is not a debate. This is Calling Attention. Mr. Deputy Chairman, Sir, I must say with anguish the Home Minister's statement is most disappointing. The more statements are made by the Minister, and as the judge has said, the more an attempt is made to create a consciousness, the more dowry deaths are taking place. Also the rape cases are increasing. I would only like to say that the Minister in his own statement, in reply to Unstarred Question No. 7174, on 30-4-83 has given the figures. And he has made a curious statement, Sir, that the Government of India is not in a position to get the comparative figures of crimes of deaths by burning from the various State Governments and so they cannot give that information. They have only given formation about the Union Now what is the position in regard dowry deaths by burning? In Delhi, in 1977 the figures was 311; 1978-327; 1979 -424; 1980-when this Government came into power-408; 1981-535; and 1982-610. And in 1983, I am told that in the first half of the year, the dowry deaths have gone up to more than 400. So in Delhi city itself the number of deaths has increased from 311 in 1977 to . 610 now. The position is similar Chandigarh. From 24 in 1977, it gone up to 44 in 1982. In Goa, Diu and Daman, it has gone up from 27 in 1977 to 42 in 1982. Even in Pondicherry the figures have gone up from 13 to 24. So the Minister must take it very seriously. It is no use saying that conciousness should be increased. What steps has he taken? In the Union Territory Delhi itself the graph is going up. I could understand if the number had come down. So far as dowry deaths are concerned, only the figures of Union Terrories can be given, but not of the States. But so far as rape cases are concerned, they have given all the figures. I do not know how they have got them. That is the reply given on the 6th April, 1983, in the Lok Sabha. In Andhra Pradesh, the rape cases have increased from 157 245. In Madhya Pradesh, the figure has gone up from 858 to 1,017. In 1982, the figure for the first six months is 733. In Maharashtra it has gone up from 358 to 505. So on both counts there is increase in the offences against women. I do not understand why the Government has no machinery. I would like to know first why it is not possible to compile at least the figures of death by burning from all the States so that we know what the real position is in the matter.

Second is the question of investigation. Complaints are made against police officers that they are not registering the cases. Twenty-one complants were sent The Minister replied that only one is substantiated and others are still pending. Why should there be any difficulty in examining any complaint a police officer for not registering a complaint? And it is happening in Delhi, the capital city of India. There is laxity on the part of the Home Ministry not only in giving instructions but in enforcing them. Will the

Minister issue fresh guidelines that so far as complaints against police officers are concerned, they must be investigated in three months by a higher officer who can deal with the matter?

Importance

The position of rape is very serious so far as my State is concerned. Our Ministers are only busy fighting among themselves-the Chief Minister and other Ministers. There is practically no 1aw order and the cities are turned into cities of rape. Nagpur is the second capital Within of Maharashtra. 1-1/2 16 cases of rape and criminal ault have been reported. It is a crying shame. I shall give you only three instances. One Mohan Singh Saingar, 24 year old youth, barged into the house of Mrs. Vandana Sopan Shinde and raped her after threatening her in the presence of her husband and children. was under rampage for three hours. The incident took place on 26th May. On June 16 in Control Wadi area a 16 year unmarried girl was raped by 7 hoodlums at the bus stop. What was the police doing? Nothing. It was watched by a hundred mute witnesses. Because of the rape, her marriage which was scheduled to be held during the course of the week. through. One culprit was still at large. On June 21 a young woman from Haldarpur was raped by four persons in Santra market. This mass rape was not reported by the police. The police received the news about the incident from Godbole and Sesharao Vandari but report was not taken. This is the position. I, therefore, want to know from the honourable Minister why it is not possible to give protection to women, especially in the public places where the offences are taking place, why there is laxity in Home Ministry. He must also let know why it is on the increase in last two years. When the law and order was strictly previously it was very difficult even to molest a woman. There was fear in the minds of the people fore, I want to know what steps the Minister is taking to enforce law and order and prevent the occurrence of these incidents, and to round up goondas and the off[Shri Shridhar Wasudeo Dhabe]

Lastly, he was appealing to the public to arouse consciousness. Women's organisations are doing a lot of work. In my State it is only women's organisations which are seriously engaged in this effort. But, instead of just leaving it to the women's organisations, the Minister should bring the neessary Bill before Parliament and pass it. They must take steps; the Home Ministry must issue instructions to all the State Governments, call a conference of Ministers to resolve this question.

श्री सूरज प्रसाद (बिहार): ग्रभी जो बातें पेश की गयी हैं इसमें कोई शक नहीं है कि दहेज के कारण देश में हत्यात्रों की एक तरह से बाढ सी ग्रा गई है ग्रौर सबसे ग्रधिक दहेज के कारण होने वाली हत्यायें जो होती हैं उनकी खबर दिल्ली के अखबारों में प्रकाशित होती है। दिल्ली इसका प्रधान केन्द्र है जहां भारत सरकार का सबसे बडा शासन तंत्र केन्द्रीय सरकार का है। ऐसी अवस्था में इस बात पर विचार करना जरूरी है कि क्या कारण है कि देश के अन्दर हत्याओं की संख्या में वृद्धि होती जा रही है। मुझे इस सम्बन्ध में यह कहना है कि ग्राजादी के बाद दहेज की प्रथा में काफी विद्ध हुई है। म्राजादी से पहले भी दहेज की प्रथा थी इस देश में, लेकिन स्राजादी के बाद दहेज की प्रथा में वृद्धि हो गई श्रौर ग्राज दहेज की प्रथा से दहेज लेने की इच्छा इतनी खुनी बन गई है कि लोग हत्या करने से भी बाज नहीं आते हैं। आजादी के पहले महज तथा-कथित उच्च जातियों में ही दहेज की प्रथा थी लेकिन स्राज हर वर्ग में, पिछडी जातियों में भी, हरिजनों में भी यह बढ़ गई है। इसका मख्य कारण यह है कि हमारे देश का जो सामाजिक ग्रौर ग्राधिक ढांचा है उसमें ग्रसंतुलन है। चटपट धनी बन जाने की इच्छा ग्राज इतनी बलवान हो गई है कि महिलाओं को खत्म करने में लोगों को कोई हिचक नहीं होती । दहेज की नंगी तलवार म्राज महिलाम्रों की गर्दन पर लटकी हुई है भौर महिलाओं को ग्राज महज सोने के ग्रंड देने वाली मुर्गी समझा जाता है

ग्रौर ज्यों ही वह ग्रंडा देना बन्द कर देती है तो उसको कत्ल कर दिया जाता है। इसलिए यह प्रश्न महज कानुनी दायरे के अन्दर का नहीं है इससे इसका हल नहीं निकल सकता है। सरकार ने इसके लिए कुछ कानन बनाने की बात कही है कि श्रमुक श्रमुक-कानून में ये ये संशोधन करके इस दिशा में कदम उठाये जा सकते हैं। लेकिन इसमें महज कानुन बनाने से कुछ नहीं होगा । कानुन तो बने हए हैं । लेकिन सबसे बड़ा प्रश्न यह है कि सर्रकार ने जितने भी कानून बनाये हैं उनका ग्रमल नहीं हो पाता । यहां तक कि तिलक लेने के सम्बन्ध में भी कुछ कानून बने हुए हैं, लेकिन वे कानून दूसरे लोगों की बात तो छोड़ दीजिए, जो सरकार के मंत्री हैं वह भी उस कानुन को लाग करते नहीं ग्रौर स्वयं भी ग्रपने बेटे के तिलक या शादी में पैसा लेने में उन्हें कोई ऐतराज नहीं हम्रा करता है। ऐसी स्थिति में सरकार द्वारा जो पारित कानून है वह महज मखौल बनकर रह जाता है। इसलिए मैं चाहता हूं कि कानून जो बने इसको सख्ती से लाग करने की दिशा में कदम उठाया जाना चाहिए।

उच्चतम न्यायालय ने एक सुझाव दिया था कि इस चीज को रोकने के बारे में कानून की बात कही थी और यह कहा था कि गृह विभाग में एक सैल इसके लिए बनाया जाना चाहिए जो इस बात की जांच करेगा कि जो हत्यायें होती हैं उनके क्या कारण हैं। में सरकार से जानना चाहता हू कि गृह विभाग के अन्दर यह सैल बनाया गया है? यदि हां तो उसका क्या काम है उसने इसको रोकने के लिए क्या-क्या कदम उठाये हैं, क्या-क्या कार्य किए हैं? दूसरी बात जो उच्चतम न्यायालय ने इस संबंध में सरकार को राय दी है वह यह है कि कोई भी हत्या ग्रगर होती है डाउरी के कारण...

श्री उपसभापति : समाप्त करिये । बहुत से लोग बोलने वाले हैं । श्री सूरज प्रसाद : ग्रगर उसकी शादी के सात वर्ष के ग्रन्दर हत्या की जाती है तो इसकी जांच पुलिस के उप-ग्रधीक्षक द्वारा की जानी चाहिये । मैं सरकार से जानना चाहता हूं कि इस दिशा में सरकार ने क्या ग्रादेश ग्रपनी राज्य सरकारों को इस संबंध में दिये हैं ?

तीसरी बात में इस संबंध में कहना चाहता हूं कि शव संबंधी परीक्षण के बारे में भी इसमें कहा गया है। इस संबंध में सुप्रीम कोर्ट को रूलिंग यह है कि शव की जांच की जानी चाहिये। इस दिशा में सरकार क्या कदम उठा रही है ? (व्यवधान)

श्री उपसभापति : ग्राप समाप्त करिये । बहुत से लोग बोलने वाले हैं ।

श्री सूरज प्रसाद : श्रगर ऐसी बात है तो इस पर बहस कराने से क्या लाभ ।

श्री उपसभापति : बहुत से लोग बोलने वाले हैं, ग्राप ही नहीं हैं । ग्रापका हो गया है । ग्रापके 8 मिनट हो रहे हैं । कृपा करके समाप्त करिये ।

श्री सूरज प्रसाद: स्तियों पर जो जुल्म श्रौर श्रत्याचार होते हैं वे जुल्म श्रौर श्रत्याचार न सिर्फ गुंडे श्रौर बदमाशों के द्वारा होते हैं बल्कि इन स्त्रियों की इज्जत पुलिस द्वारा भी लूटी जाती है। इस प्रकार के प्रमाण हमारे पास हैं। कहें तो मैं पेपर से पढ़ कर सूना दूं।

श्री उपसभापति : पढिये नहीं।

श्री सूरज प्रसाद: मैं यह जानना चाहता हूं कि इस तरह की पुलिस के बारे में ग्रगर रिपोर्ट होती है तो क्या उस पुलिस के खिलाफ सरकार के द्वारा कोई कदम उठाया जाता है? हम लोगों की सूचना यह है कि इनके द्वारा कोई कदम नहीं उठाया जाता।

MR. DEPUTY CHAIRMAN: Now, Shrimati Krishna Kaul.

श्रीमती रोडा मिस्त्रि: श्राप किस प्रोसी-जर से चल रहे हैं ?

MR. DEPUTY CHAIRMAN: You see, by mistake I passed over her name and called Mr. Suraj Prasad. That is all. Yes, Mrs. Kaul.

श्रीमती कृष्णा कौल (उत्तर प्रदेश): उपसभापति महोदय, स्त्रियों पर ग्रत्याचार व नई बहुग्रों को जलाना तो ग्रब एक ग्राम वात हो गई है। रोज ही ग्रखबारों में, मासिक पति-काम्रों में इनकी लम्बी-लम्बी दास्तान छपा करती हैं। यह एक मामुली अपराध नहीं है। ग्रपराध तो मानव प्रवत्ति की विकृति का एक स्वाभाविक सा ग्रंग है ग्रौर ग्रपराध दुनिया के हर कोने में होते रहते हैं परन्त इस प्रकार के ग्रपराध तो हमारे देश में ही होते हैं। ये ऐसे अपराध हैं जिससे हमारी देश की, हमारे राष्ट्र की, हमारे समाज की, हमारी मानवीयता की, समस्त संसार के ग्रागे ग्रौर स्वयं ग्रपने म्रागे लज्जा से म्रांखें झुक जाती हैं। यह इतना जघन्य ग्रपराध है कि इसको बयान करना जुबान की ताकत से बाहर है।

मुझे तो केवल इतना कहना है कि बहुओं को जलाने की घटनाएं रोज ग्रखबारों में पढने को स्राती हैं। परन्त् उनके स्रनुपात में कहीं यह पढ़ने को ग्राम तौर पर नहीं मिलता कि बहु जलाने में इतनों को फांसी हुई, इतनों को जेल हुई । मैं मंत्री महोदय से इसका कारण जानना चाहुंगी । मैं मानती हूं कि यह दहेज एक सामाजिक समस्या है ग्रौर संजा देना न्यायिक काम है। परन्तु ग्रपराध का रोकना, अपराध होने पर अपराधी को पकडना, सही तफ्तीश करके उसे सजा पाने की मंजिल तक पहुंचाना तो गृह विभाग का दायित्व है। ग्रगर सजा का ग्रनुपात कम है तो क्या पुलिस जांच के दौरान कुछ खामियां, कुछ कमजोरियां, रह जाती हैं ? ग्रगर ऐसा हैं तो क्या इस दिशा में विचार किया जा रहा है ग्रौर क्या कदम[े] उठाये जा रहे हैं ? क्या यह संभव नहीं है कि ऐसे मामलों की तफ्तीश दरोगा के स्तर से

[श्रोमतो ृष्णा कौल]

ऊंचे स्तर के ग्रधिकारी द्वारा कराई जाए । क्या जांच का समय कम नहीं किया जा सकता है ? क्या व्यथित परिवार के सदस्यों को जो ग्रपने धन-दौलत लटाकर भी ग्रपनी बेटी की जान से हाथ धो चके हैं उनकी पूलिस के दरवाजे खटखटाने की यातना व स्रवधि किसी प्रकार से कम नहीं की जा सकती है ? क्या इनको ग्राम ग्रपराधों के खिलाफ शिकायत करने वालों से जो थाने थाने भटका करते हैं कुछ ग्रलग प्रकार का मान कर सुनवाई नहीं की जा सकती ? इस विषय में मेरा यह सुझाव है कि जिस प्रकार हरिजन भाइयों को दु:ख ग्रौर तकलीफ पहुंचाने वालों से निपटने के लिए कानुन में तरमीम की गई है उसी प्रकार से इन घटनात्रों के संबंध में भी कानन में तरमीम की जाय ग्रौर पूरी तफ्तीश का ढांचा बदलकर ऐसा कानन बनाया जाय कि ऐसे जर्म करने वालों को जल्दी से जल्दी ग्रौर ज्यादा से ज्यादा सजा दी जाय क्योंकि तजर्बा यह बताता है कि इन ग्रपराधों के बारे में जो मौजूदा कानून है वह जाहिर है कि काफी नहीं है। अपराधियों को सजा इस प्रकार की मिलनी चाहिए कि वह सब के सामने मिसाल पैदा करे और इस प्रकार के ग्रपराधों को रोका जा सके। इसलिए मेरा विनम्प्र निवेदन है कि ग्रब समय ग्रा गया है कि इस कोढ़ को समाज से समाप्त करने के लिए ग्राराम से न बैठा जाय ग्रौर इसको समाप्त करने के लिए बहुत जल्द ग्रौर सख्त कदम उदाये जाने चाहिएं क्योंकि यह एक ऐसा कोढ़ है जिससे हमारे समाज को बचाना बहत जरूरी हो गया है।

SHRI J. P. GOYAL (Uttar Pradesh): To my mind, Sir, the problem is a very fundamental one. And why is it so? I feel that our system of marriages is wrong, I mean to say, so many persons attending the 'barat', parties, so much problem of show, which at least a poor man cannot afford. This menace of bride burning one finds in cities rather than in villages. This we find mostly in Delhi,

which is the capital of the country, Bombay and other cities where educated persons and very rich persons are living; in these families only we are finding mostly and not in the poor families. In poor families of course, one may murder a lady on account some other reason, but not on account of 'dahez' and all that. My party was agitated about it, and a delegation of five persons, including me, waited on the Law Minister about a month back and then he promised us to bring a Bill. The Minister of State for Home Affairs said that * Bill is coming in the current session of Parliament. I would request the Minister that the Bill should come as soon as possible and I think it will be unanimously passed; there is no difficulty about it, so that such more deaths are avoided. One suggestion that we made to the Law Minister also was that instead of seven years let it be ten years. And the second thing was about the burden of proof Generally in criminal cases the burden of proof is on the prosecution to prove its case, but in a case where a bride is burnt the house of the husband, how will prosecution prove its case. An eye-witness may not be there. Once post-mortem takes place and it is found that it is an unnatural death, then, in my submission, the burden should be on the husband. Just as in the case of Col. Anand at Chandigarh,

MR. DEPUTY CHAIRMAN: Leave aside that case. Don't comment on it.

SHRI J. P. GOYAL: If it is found that it is a case of murder and there is no other person in the family, the burden of proof should be on the husband. This is the point which I am emphasising. Otherwise, the purpose of the Bill will be frustrated. This is a novel thing in the criminal law. But we must do it. Now, regarding the marriage system . . . (Interruptions)

श्री उपसभापति : ग्राप क्यों बीच में बोल रहे हैं . . (व्यवधान) श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): वे जला रहे हैं, ये जल रहे हैं (^हयबधान)

SHRIMATI RODA MISTRY: Mr. Deputy Chairman Sir. If you can so in reverse gear you can go down also.

MR. DEPUTY CHAIRMAN: Let us not go down.

(Interruption)

श्री भा० दे० खोबरागड़े (महाराष्ट्र) : उपसभापति महोदय, एक बजने को है, उनकी भी बोलने का समय दिया जाय।

श्री उपसभापति : ग्राप क्यों परेशान हैं।....(व्यबधान) उनके बोलने दीजिये ग्राप भीच में कमेंट करने लगते हैं।

SHRI J, P. GOYAL: Of course Bill is coming. I would suggest another Bill. That may be a separate Bill regarding the marriage system. I from the western part of U.P. When I was a small boy there was a conference of a number of villages of the Jat community. They took a decision that not more than 5 persons will go in the marriage procession, including the groom. This continued for twenty years. As regard, dowry, they decided that the father could give about Rs. 100/- in cash to the daughter. He could give one cow or some hing like that. In ornaments, could give ornaments worth Rs, only. He could give one or two pairs of clother. This was strictly followed the community. Now we know that the Jata community has become very prosperous and more educated. What I want to say is this by legislation, why we not should stop this wastage? It is a wastage of production and wastage of our man-power. Therefore, I would suggest to the Home Minister that he should come out simultaneously with another bill regarding our marriage system also.

हक्मदेव नारायण यादव (बिहार): उपसभापति महोदय. ग्रभी जिस विषय पर सदन में हम चर्चा कर रहे हैं इन घटनाओं की चर्चा करने से ही कोई ज्यादा लाभ यहां होने वाला नहीं । महिलाग्रों का जो शोषण हो रहा है इस शोषण का जो प्रधान कारण है उस कारण को जब तक निम ल करने की दिशा में सरकार ग्रौर समाज सिकय रूप से कदम नहीं उठायेगा तब तक कोई परिणाम नहीं निकलेगा। केवल सदन में बहस करने से सरकार के जरिये कानून लाग करने से, महिलाग्रों पर ग्रत्याचार बंद नहीं होंगे। इसके लिये सबसे पहले हमें का मानस बदलना होगा। जब समाज नहीं बदलेगा. समाज के विचार नहीं बदलेंगे. सामाजिक प्रक्रिया बदलेगी सामाजिक व्यवस्था नहीं बदलेगी तब तक महिलाग्रों पर जो ग्रत्याचार ग्रौर शोषण हो रहा है वह यद होने वाला नहीं है। इसलिए यह जरूरी है कि स्राज जो वर्तमान व्यवस्था है इस व्यवस्था में भ्रामुल परिवर्तन किया जाए। महिलाग्रों पर ग्रत्याचार की जड़ क्या है? महिलाग्रों पर जो शोषण होता है, जो ग्रत्याचार होता है उसके दो कारण है। महिलाग्रों पर बलात्कार होता है ग्रौर बलात्कार की जननी है यौन संतुष्टि ग्रौर ग्रत्याचार की जननी है ग्रर्थ संतुष्टि। महिलाग्रों पर म्रत्याचार दो दिष्टकोणों से होते हैं। एक तो है यौन संतुष्टि के लिए ग्रौर दूसरा है अर्थ प्राप्ति के लिए । इन दोनों द्ष्टिकोणों से महिलाग्रों पर ग्रत्याचाः हो रहा है। इसलिए सदन को इन दो द्ष्टि होणों पर विचार करना पडेगा ग्रौन यह सोचना पडेगा कि समाज में इन दोनों पर कितना नियंत्रण किया ज सकता है। एक तो यौन तुष्टि के सवार को नियंत्रित करना और उधर अर्थ प्राप् करने की स्रतियंत्रित भावना को नियंतिः करना है। कहने का मतलब यह है बि

जब तक देश में पूंजीवादी, कालाबाजारी ग्रौर मृगाफाखोरी की व्यवस्था चलती रहेगी तब तक सब जगह यह ग्रत्याचार जारी रहेगा। महिलाग्रों के साथ भी यह जुड़ा हुम्रा है क्योंकि जहां तहां से म्रर्थ की प्राप्ति ही पूंजीवाद की जड़ है, महिलाग्रों के साथ भी ग्राज इसलिए उनके साथ जड़ गया है इस के जोड़ा जा रहा है। इस पर हम को सोचना चाहिये।दूसरा कारण है क्या इस देश के लोग इस बात को मानने को तैयार हैं ज्योंकि हमारे यहां पुरुष प्रधान प्रणाली है पृरुष की प्रधानता जिसके कारण सम्पत्ति का उत्तराधिकार पुत्र ही प्राप्त करता है इसलिए म्राज पुत्री का कोई ग्राधार ही नहीं रह गया है । इसलिए इस व्यवस्था को समाज बदलने के लिए तैयार है। भ्रब पूत्र ही पिता की सम्पत्ति का उत्तराधि-कारी न हो बल्कि पिता की सम्पत्ति का उत्तराधिकारी पुत्री को हो बना दिया जाए । जड़ तो वहीं कट जाएगी । सारे लड़के उन लड़कियों के पीछे दौड़ते फि रेंगे, लड़कों के पीछे लड़कियों 🗟 दौड़ने का कोई कारण नहीं रहेगा क्योंकि सम्पत्ति की ग्रधिकारिणी वही बनेंगी। ग्राज पुरुष सम्पत्ति **ग्रिधकारी है इसलिए उसके पीछे यह** सब पाप छिपा हुग्रा है। क्या कानून के ज**ि**ये. सामाजिक व्यवस्था के जरिये **ग्राप यह बनाने को तैयार** हैं। का मतलब यह है कि इसकी बदलना चाहिए। दूसरा मैंने जो सवाल ग्रापके सामने उठाया है वह यह है कि हम भाग और विलासिता की सामग्री माता में बनाते जा रहे हैं। जहां कहीं **त्र्राप जाइये भोग की सामग्री ग्रौर विला-**सिता को सामग्री, जो विलास ग्रौर भोग की आधुिकता है वह दिखाई देती है। बाजा। में भोग ग्रौर विलास की सामग्री

के प्रति हम स्राकर्षण पैदा करते जा रहे हैं ग्रीर एक तरफ लोगों की जब में पैसे नहीं हैं, ऋय शक्ति नहीं है कि भोग ग्रौर विलासिता की सामग्री वे प्राप्त कर सकें। तो भ्रपनी दमित भोग ग्रौर विलासिता की इच्छा को पूर्ति करने के लिए कहीं न कहीं से उसको ग्रर्थ चाहिये। इसलिए वह यह ग्रर्थ दहेज से प्राप्त करे, चाहे वह यह ग्रर्थ खाने पीने की चीजों में मिलावट कर के प्राप्त करे लेकिन प्रधान कारण है अर्थ की प्राप्ति ग्रौर उससे पैदा होता है यह सब ग्रत्याचार । भोग ग्रौर विलासिता की सामग्री ग्राप विदेशों से मंगाते हैं। मैंने पहले भी इस बात का इस सदन में जिक किया था। मैं एक कमेटी में था, श्रौर एक द्कान में गया, मैंने वहां पर उस दुकान में देखा वहां पर विदेशों से मंगाया हुन्ना सेक्स श्रपीलिंग परफ्यम बिक रहा था। कहा कि हिन्दुस्तान जहां पर कमेटी बन रही है किमिनल ला एमेंडमेंट करने के लिए कि को कैसे बलात्कार में विदेशों जाए उस देश हुआ सेक्सै श्रपीलिंग परफ्युम बेचा जा रहा है। एक तरफ आप सेक्स श्रपीलिंग परफ युम की बौछार ग्रौर विलासिता एक तरफ ग्राप भोग की सामग्री पैदा करिये, एक तरफ दिल्ली, बम्बई, पटना की सड़कों पर उर्वशी, रम्भा ऋौर मेनका की पायल की झंकार के लिए विदेशों से सारी परम्परा ग्रौर संस्कृति ग्राप ग्रायात करते चलो ग्रौर दूसरी तरफ हिन्दुस्तान के ग्रंदर महिलाग्नों पर श्रत्याचार रोको । ये दो बातें एक साथ नहीं चलेंगी।

> एक समय दो पंथन चालू, हंसब ठठाए फुलाए गालू।

चलना है तो सीता की निष्ठा ग्रौर द्रोप दी की स्वच्छंदता दोनों साथ साथ हिन्दुस्तान में परम्पराएं चली भ्रा रही हैं। यह दो नारियां हिन्दुस्तान का संस्कृति के ग्रंग हैं। एक तरफ सीता है, एक निष्ठा वाली तो दूसरी तरफ द्रोपदी भी है। द्रोपदी स्वच्छंदता वाली नारी है। लेकिन उस स्वच्छंदता में भी मर्यादा है, नियंत्रण है। क्या सीता स्रौर द्रोपदी की परम्परा जो इस देश में रही है उसको मान कर आप चलेंगे? पुरुष को पूरा हक है, श्रापको है जितनी चाहे पूरा हक लो लेकिन नारियों के ऊपर ग्राप नियंत्रण लगाते हो क्या वहीं छूट प्रुष के साथ नारी को भी आप देने को तैयार हैं? पाश्चात्य सभ्यता का अन्धानुकरण आप कर रहे हैं । मैं यह पूछना चाहता हूं कि इंग्लेंड ग्रौर ग्रमरीका में महिलाग्रों के साथ बलात्कार क्यों नहीं होता? वहां भी पंजीवादी व्यवस्था है लेकिन वहां सभी को पूरी रोजगार की गारंटी है, महिलाग्रों को भी श्रपने ऊपर निर्भर रहने का, ग्रात्म निर्भर बनने का ग्रधिकार मिल गया है श्रौर श्रात्म निर्भरता उनकी जिंदगी में है इसलिए वे पुरुष के ऊपर श्राश्रित नहीं रहती। जिस समाज में महिला पुरुष पर ग्राश्रित रहेगी जैस समाज में पुरुष के जरिये महिलास्रों पर ग्रत्याचार होते इसलिए सब से जरूरी है महिलाओं का पूरुषों पर से स्राश्रय खत्म महिलाग्रों को ग्रात्मनिर्भरता की ग्रोर ले चलें। हम उनको पुरुष से ज्यादा ग्रधिकार दें। रोजगार के क्षेत्र में, पूंजी के क्षेत्र में, जीवन की निर्भरता के क्षेत्र में, तब कहीं जाकर इसको रोक पाएगे। जड़ को काटना पड़ेगा ग्रौर ग्राखिरी बात, महिलास्रों पर यौन तुष्टि स्रौर प्राप्ति के लिए ग्रत्थाचार होते हैं, पद प्रतिष्ठा ग्रौर पैसे की प्राप्ति के लिए महिलाग्रों का उपयोग किया जाता है। महिलाएं म्राज केवल उपभोग की सामग्री नहीं हैं बल्कि महिलाएं उपयोग की

सामग्री बनायी गयो हैं, उनका उपयोग किया जाता है। श्राज दिल्ली में एस०एस० पी० की पत्नी पूर्णिमा सिंह का मामला हो, चाहे बिहार में बाबी काण्ड का मामला हो, चाहे राजस्थान में ग्रम्बे प्रसाद को तीन तीन पत्नियों का मामला उठा हो जिसमें कई बड़े बड़े लोग ग्राए हैं, ऐसे एक नहीं अनेकों मामले होंगे जिनको सामने ला दें तो इन महिलाओं के ऊपर जो ग्रत्याचार हुए हैं वे किस कारण से हुए हैं मालूम हो जायगा। महिलास्रों का उपयोग किया जाता है पद के लिए, प्रतिष्ठा के लिए, उन्नति के प्रोन्नित के लिए, लाइसेंस के लिए, परिमट के लिए या भ्रर्थ उपार्जन के लिए ग्रौर उसमें ग्रगर महिला कहीं कारगर सिद्ध नहीं होती तो फिर उस महिला की हत्या की जाती है जिसका शिकार **ग्राज बिहार में बाबी है। मैं ज्यादा** नहीं कहना चाहता हूं। बिहार विधान सभा की एक मामली कर्मचारी थी मर गयी, हत्या हुई है ग्रीर सम्पूर्ण सी०बी०ग्राई० तथा दुनिया की ताकत लगी हुई है लेकिन वह बाबी के हत्यारे को पकड़ नहीं सकती क्योंकि उसकी हत्या कराने में पालियामेंट में, संसद में, विधान मंडलों में बैठे हुए मेरे जैसे अन्य लोगों का हाथ रहता है । हम ग्रपने यौन की तुष्टि के लिए, समभोग की तुष्टि के ग्रौर प्रतिष्ठा के लिए भ्रपने पद लिए लड़कियों का इस्तेमाल करते हैं। उसी तरह से राजस्थान का मामला है, वैसा ही मामला पूर्णिमा सिंह का मामला दिल्ली में ग्राया तीन या पांच मंजिल से एस 0एस 0पी 0 की पत्नी कूद कर है। भ्राज तक हत्यारे मर जाती को क्या पकड़ पाए हो वह कहां से निकलता है। चुंकि महिलाओं का उपयोग पद के लिए, पैसे के लिए, प्रतिष्ठा के लिए **प्रयापार्जन** के लिए करना च हते हैं इसलि ग्रगर महिलाएं उसमें बाधक बनती है

(श्रे: हुकमदेव नारायण यादव)

मेरे मन के अनुसार एक मशीन की तरह से नहीं नाचती हैं, ग्रगर ग्रथींपार्जन में सहायक नहीं बनती हैं चाहे वह मेरी बेटी हो ग्रथवा पत्नी हो तो हम इतने निकम्मे, नीच श्रौर कीट बन गये हैं श्रौर हमारी मनुष्यता इतनी नष्ट हो गयी है कि हम उस पत्नी भ्रौर बेटी की हत्या करने से बाज नहीं म्राते भीर दुनिया पर भ्रारोप लगाते हैं। इसलिए जड को काटो समाज के ग्रंदर इस पंजीवादी व्यवस्था को नहीं काटोगे पुरूष प्रधान समाज को नहीं काटोगे ग्रौर पद, प्रतिष्ठा के लिए जो महिलाओं का उपयोग किया जा रहा है इन सारी बातों पर विचार नहीं करोगे भ्रीर जब तक भ्रपने ऊपर विचार नहीं करांगे तब तक कुछ नहीं होगा । बलात्कार ग्रौर व्यभिचार ये शब्द डा० राम मनोहर लोहिया जी, हमारे गुरू ने बताये थे। महिलाग्रों के साथ एक तो बलात्कार होता है ग्रौर दूसरा व्यभिचार होता है। स्रापको चनना पडेगा कि बलात्कार ग्रौर व्यभिचार में कौन ग्रच्छा है। मेरी राय में बलात्कार से व्यभिचार ग्रच्छा हो सकता है। बलात्कार खराब है, जघन्य श्रपराध है. इच्छा के विपरीत किसी के ऊपर हाथ उठाना सबसे बड़ा जघन्य ।ग्रपराध है। तो ग्राज जरूरी है कि सभी मान्यताग्रों को बदलें. सामाजिक व्यवस्था को बदलें समाज के बिचार को बदलें ग्रीर समाज बदलेगा, विचार बदलेंग. देश बदलेगा, व्यवस्था बदलेगी तो सब जड़ कटेगी। तो जड़ को काटो घटनाम्रों को गिनने से कोई बडा लाभ होने वाला नहीं है। इसलिए सरकार का काम है कि दोनों ग्राधार पर काम करे। एक सामाजिक विचार बदलने का और दूसरा कानन के जरिये 'नियम बनाने का । दोनों को मिलाकर समाज को बदले तभी

महिलाओं पर शोषण रुकेगा यही मेरे विचार हैं।

SHRIMATI ILA BHATTACHARYA (Tripura): (Spoke in Bengali).

SHRI DIPEN GHOSH (West Bengal): Sir, no translation is coming.

श्रीमती रोडा मिस्ति : श्रोमती ईला भट्टाचार्य का नाम कैसे है, श्राप बताइये ?

MR. DEPUTY CHAIRMAN: I think the interpreter is not there. Let us wait for some time. (Interruptions). You may please take your seat. I think Mrs. Roda Mistry is unnecessarily getting exercised. There is no convention a rule that has been followed in this House not for one or two days or one or two years but for decades together. For decades, this has been the practice. You ask any Member, and the practice has been that one person from each party is called, and the whose name appears first in the list from the party, will be called. Whip nothing to do in the matter. Unless the Member whose name appears first, surrenders his right to speak, we do not call the next person. Your name is last in the list from your party. Earlier, it was indicated to me that the hon. Members whose names appear above your from your party, are not going to speak. Later on, I came to know that Shrimati Krishna Kaul wanted to speak. I cannot stop her unless she agrees. Shri Ramanand Yedav agreed. Therefore, I had to call her first. That is the rule; that is the convention. But if you want to speak and some ladies are interested to speak-I can allow you at the end, when whole list is exhausted, partywise. That is the rule.

SHRIMATI RODA MISTRY: Where is the name of Mrs. IIa Bhattacharya in the list?

MR. DEPUTY CHAIRMAN: I told you, whether the name is there or not, the party has got the right to give the name. I

think you are missing calling attention hours and, therefore, you are raising unnecessary objection. But don't cast aspersions; I am not doing anything against

I think we can wait for a few minutes; Bengali interpreter is coming, and then she can speak.

डा० भाई महाबीर : हम को भो एली किजिए।

श्री उपसभापति : मैं कह तो रहा हूं। श्री शिव चन्द्र झा (बिहार): यह क्या व्यवस्था है ? मैं यह जानना चाहता हं कि जब पार्लियामेंट की कार्यवाही होती है, तो इंटरप्रेटर यहां पर क्यों नहीं रहता है? वह लंच करने गया है या चाय पीने गया है, क्या तब तक मेम्बर नहीं बोलेगा, मैं यह जानना चाहता हं? म्रापकी सारी व्यवस्था हाचपाच मालूम होती है।

SHRI B. D. KHOBRAGADE: If the interpreter is not there, let us continue with it after lunch.

SOME HON. MEMBERS: We can carry on after lunch.

MR. DEPUTY CHAIRMAN: The debate will continue.

सदन की कार्यवाही दो बजे तक लिए स्थगित को जाती है।

> The House then adjourned for lunch at eight minutes past one of the clock.

The House reassembled after lunch four minutes past two of the clock.

DEPUTY CHAIRMAN in the MR. Chair.

*SHRIMATI ILA BHATTACHARYA (Tripura): Mr. Deputy Chairman, I remember a saying of Mahatma Gandhi while discussing atrocities on women today. He said, 'That country should considered safe and civilized where women can freely move in the streets, even during night's He expected that would reach that level of civilization after independence. But today, after thirty-six years of independence, we are discussing about the ways how we can save our women from atrocities. It is really disgraceful. Still so far as I remember that during the monsoon session on the 14th July last year we discussed a similar calling attention motion.

242

Tht Hon. Minister today has made a statement regarding various measures that the Government propose to take to reduce the number of dowry deaths and suicides committed by women. I do not find any difference between the Statement made on the 14th July last year and today's Statement. Hon. Members may compare both the statements. will not find any difference. The Government have said in this Statement that State Governments, Union Territories and State Social Welfare Boards have instructed to take certain measures to create public opinion against dowry deaths. It is also said in the Statement that Central Social Welfare Board has instructed various registered women organisations in the country to rouse the consciousness of people against this evil practice of dowry in our society. These women organisations have also been asked to create public opinion for the abolition dowry

On the 14th and 15th July this year Central Social Welfare Board organised the eighteenth Conference of the Chairmen of State Social Welfare Boards. was attended by the Honourable President, Shri Zail Singh and the Honourable Prime Minister, Shrimati Indira Gandhi. Both of them expressed this opinion there that serious atrocities were being committed on our women. They have admitted that mere legislations cannot solve this problem. Only strong public opinion can fight this evil. But who will create public opinion? This public opinion can be created by those who are sympathetic to the cause of women. Such persons will organise meetings in towns and villages to create public opinion in favour of protecting the rights of wo-Already, various political are working in this regard. But mere public opinion will not do unless provision is made for stringent punishments in existing laws. Criminals can brought to book without severe ments in the present laws.

^{*}English translation the original of speech delivered in Bengali.

244

[Shrimati Ila Bhattacharya]

The Government was compelled to introduce Dowry Prohibition (Amendment) Bill in Parliament due to strong agitations launched by women organisations. That Bill was referred to Joint Committee of the Houses and that Committee submitted its Report in the month of August last year. Tht Committee made certain recommendations. I would like to know from the Hon. Minister why he has not taken steps to save our women from atrocities even after those commendations of the Joint Committee? I would like to know further from the Minister how nine women were burnt alive in the month of May in Delhi? Again, in the month of June, ten women were burnt alive in Delhi, These incidents took place despite the recommendations of the Joint Select Committee. I can give their names: Meera at Lajpat Nagar, Urmila at Shahdara and Iina at Karol Bagh etc. These names are mentioned in Memorandum submitted by Dahej Virodhi Chetna Manch.

Various Women Organisations are already creating public opinion for the abolition of dowry. Other social organisations are doing the same thing. The Press is also playing its role in this regard. Editorials are being published for the abolition of dowry. Statesman has given the following figures of deaths by burning:

	1979		•	•		327
	1980		•	•		339
	1981	•			•	450
	1982	•	•	•	•	465
	1983	•		•	• ,	192

Why so many deaths are aking place? What steps are being taken to prevent such deaths? But, unfortunately, the police have dismissed five per cent of above cases as suicide cases. They have treated another five per cent of above cases as cases of accidents.

In this manner, during the past four and a half years, the burning cases have in-

creased 53 percent. So the situation is very serious in the country. The Parliament must give serious thought to this problem. The Prime Minister is receiving honour abroad. But what is the real condition in our Country? We should be conscious of the realities here. So I demand that stringent punishements should be provided in our Laws. Mere public opinion will not help us.

Our social system is primarily responsible for the plight of our women. Our society is based on exploitation. Both men and women are exploited in our society. But since our society is a male-dominated one, women are subject to more exploitation than men. It is also a fact that a certain section of our people have lost the values in life. They have lost all respect for women. They do not treat women as human beings. So our social system must change. But, in the present capitalistic system of society, all should make sincere efforts to fight the evils of dowry. In this direction the Government, all social organisations and citizens must work in towns and villages.

Our newspapers are read in foreign countries. They frequently report cases of dowry deaths. So these cases are a blot on the fair name of India. But we take pride in the glory of our country. That glory is now at stake because of dowry deaths in such a large number.

I would like to know from the Hon. Minister why dowry deaths in Delhi, which took place in the months of May-June, could not be prevented, particularly after the Joint Select Committee submitted its recommendations to the Government?

I appreciate that the Government may find some difficulty in apprehending those criminals who are working in private offices. But, some Policemen who are responsible for such crimes are working in Government Offices. What steps the Government have taken against them?

We take pride in the fact that ours is a socialist State. But socialism cannot be established in the country through mere slogans. I must say that the Government is not implementing those principles which establish true socialism in the country.

I had the good fortune to visit a socialist country, namely, Bulgaria. I have seen two women cleaning roads at 12 in the night. A policeman was assisting them with water through a hose-pipe. When I saw that picture, I remembered the harassment to our women stand in our country. So if we' really want to establish a Welfare State, we must implement those principles which exist in Socialist Countries.

It is true that all should make sincere efforts to create public opinion against dowry system. But mere public opinion will not do. We must plug the loopholes in the existing laws. I request the Government to bring forward strict laws to prevent cases of dowry deaths, rape and bigamy. I repeat that the Government must stop all forms of torture on women.

MR_I DEPUTY CHAIRMAN: Now I will make one exception because a lady Member is involved.

SHRIMATI MARGARET ALVA (Karnataka): Mr. Deputy Chairman, there are few women to speak. I am not going into the discussion of the causes. (Interruptions)

श्री शिव चन्द्र झा : ग्रापने श्रीमती रोडा मिस्त्रि को बोलने का मौका नहीं दिया (ब्यवधान)

SHRIMATI MARGARET ALVA: Mr. Jha, you get a chance every day.

श्री शिव चन्द्र झः मेरा कहना यह
 है कि उनको श्रापने क्यों नहीं बुलाया ?

श्री उपसभापित : मैं तो उनको बोलने के लिए मौका देने को तैयार हूं, लेकिन वे हैं कहां?

श्री शिव चन्द्र झाः वे लड़कर भाग गई हैं। यह क्या तरीका है? श्री उपसभापित : मैंने श्रापको बताया कि मैं उन्हें बोलने के लिए मौका देने को तैयार हूं, लेकिन वे यहां पर श्रभी हैं ही नहीं। चूकि श्रभी पार्टियों का टर्न हो गया है, इसलिए उनको श्रब बुला रहा हूं।

श्री शिव चन्द्र झा : श्रापने उनको बुलाया क्यों नहीं ?

MR. DEPUTY CHAIRMAN: Now, when she is not present, what can I do?

श्री वी॰ सत्यनारायण रेड्डी : (अन्ध-प्रदेश) : श्रीमन्, इसमें मेरा नाम भी है, ग्राप भूल गये हैं (व्यवधान)

MR. DEPUTY CHAIRMAN: No, I am not making any discrimination: I told her before lunch: If you insist, I will make an exception, I will call you later on when the parties are over. Now parties have spoken, therefore, I was to call her, but she is not present. What can I do? That shows her eagerness. (Interruptions)

SHRIMATI MARGARET ALVA: Sorry. For this confusion you may leave me out. I will not speak. I withdraw. (Interruptions) Mr. Deputy Chairman, I will sit down if there is any objection. (Interruptions)

MR. DEPUTY CHAIRMAN: I will call from this group. I will call you, Mr. Khobragade. Please sit down. Mr. Kulkarni. (Interruptions) In the group of 'Others', I will call him. (Interruptions)

श्री शिव चन्द्र झा : ग्रापने कुछ कहा, ही नहीं ग्रापने उनको बुलाया ही नहीं . . (व्यवधान)

श्री उपसभापति : मैंने कहा है : ग्राप रिकार्ड देख लीजिये । Mrs. Roda Mistry has not come, What can I do? श्री शिव चन्द्र झा : ग्राप यह कहिये कि गलती हुई है . . (व्यवधःन) ग्रापने उनको मौका नहीं दिया, इसलिए यह गड़बड़ी हुई है . . (व्यवधान)

SHRIMATI MARGARET ALVA: Sir, in the morning you said that if there is time at the end, you will call me.

MR. DEPUTY CHAIRMAN: This is not correct. Now you are on the panel of Vice-Chairmen. Mrs. Roda Mistry was very angry. I would like to clarify. was very much for it, if the House agreed, that we allow more than one Member from this party. The rule has been framed by the Rules Committee. the leaders of parties did not agree that only five Members should be called. What can I do? (Interruption) It was not as a matter of right. Every party has got to offer one Member. If some Member surrenders that right, I can call the other. Mrs. Kaul was there. But I said, you insist, I will call you latter on when other Members from different parties have spoken". (Interruptions) Please do not say that it is a matter of right.

SHRIMATI MARGARET ALVA: Sir, as I said, I will withdraw if there is any objection.

SOME HON. MEMBERS: No.

SHRIMATI MARGARET ALVA: Sir, I just want to say that, what is happening, this question of dowery deaths and other atrocities on women is basically because of a social evil which exists and that is the lower status which women enjoy today. These are only symptoms of a deeper malady which will have to be dealt with at different levels. This problem is getting from bad to worse, and I am glad that this Calling Attention has come before this House today. We worked on the Dowry (Amendment) Bill for about two years, and it is with the Government now, I think, for over six months. My first question would therefore be: When is the Dowry (Amendment) Bill going to be passed by

Parliament because I do not see it listed for this session as yet? And I would appeal to the Government at least to give an assurance that it would get sanction during this session of Parliament.

Besides this, there are a few other points which I would certainly like to make. There is now a proposal that certain other laws related to various aspects of evidence and also the Criminal Procedure Code and so on should be amended. But amending these Acts piecemeal is not going to solve the problem. We would like a review of all these Acts once and for all. There is another piecemeal legislation about remarriage of widows or something. In every session some piecemeal legislation is there. I would like to know whether the Government would be prepared to review all these laws at one time and see that a comprehensive legislation for the protection of women is introduced,

Sir, there is also the question of presumption which one should really deal What is happening in all these dowry deaths another things is that there are no eye-witnesses and the existing laws do not permit registration of cases as murders because it all happens behind closed doors, and it is recorded as suicide. Therefore, there has been a suggestion various organisations and from lawyers' forums also that the presumption of murder should be there. When death takes place of a bride under mysterious suspicious circumstances within years of marriage, there should be presumption of murder. Unless proved oherwise, it should be regarded as murder and then investigated. I would like to now from the hon. Minister what his reaction to this suggestion from various forums would be.

Another great need today is what we call 'homes for battered women'. What is happening today is, once a girl is married particularly in the Hindu society, she is not taken back to her parent's home under any circumstances because it considered to be a kind of humiliation if she is taken back from her in-laws home. Even when she is harassed and she knows

that she has to face all this, she goes through it until she is finally murdered or kills herself. Will the Government think in terms of having homes of refuge for such women so that they may go there and at least have place where they can seek protection until something is done for them? These exist in many countries, But here it has not yet received the attention of the Government. would like to ask the hon. Minister whether something could be done in regard.

Sir, one more technical point. I have been very often fighting with the Ministry on his, that the hostels, Government hos tels for women have no provision for admitting a woman with children. times a young widow or a young destitute women who finds a job has nowhere to go, and the hostel will not permit her to enter the hostel with a child, even a small child under six. I would ask the hon. Minister because most of them, come under the Home Ministry, whether they would be prepared to amend this rule and see that women in despair are allowed to stay in the Government hostels with their children.

There is only one more question. I am asking him, and that has not been touched upon. It is regularly that we read of the unfortunate atrociates on women not only in police stations but in jails where they are kept under very difficult circumstances, in mental hospitals where are admitted, even in student hostels for girls where these girls are misused for immoral purposes as well as in remand These things do not come homes. light until somebody goes to these places and takes courage to write about them. And normally the officers involved, when the enquiry comes up, try to hush the matter and see that the people involved are transferred somewhere else, and nothing comes out. I would ask the Minister specifically whether some of a cell would be set up by the Home Ministry to investigate into what happens when the law-keeping authorities selves get involved in these crimes.

Thank you very much.

SHRI B. D. KHOBRAGADE: Mr. Deputy Chairman, Sir, in recent there has been an alarming and enormous increase in the cases of rape and criminal assaults on women. I need not give many instances because hon. Members have quoted many instances. such. atrocities are not being perpetrated rural areas on in other cities only, but in Delhi also, where this Government is sitting, such atrocities against women are taking place. I will quote only one or two cases. In Indira Prastha College of Delhi University, two youths on motorcycles came just near the girls and tried to molest them. Nothing could be done against them. Then two girls walking down a street in the Government colony of R. K. Puram and they were brushed against by a youth on cycle as he drove past them and one of the girls who was hit angrily shouted against him. There are other cases also. The common cases are that there are attempts to pinch, paw and molest women. So such cases are happening in Delhi itself. I would like to know from the hon. Minister, if the Capital of India such instances are occurring, what steps is he to take to stop such things?

It has been said that such atrocities are perpetrated by the common man only That is not the case. Just now Mrs. Alva made the point that in police custody, in jails, rapes take place and the police officials are also responsible for it. In one case, in the famous Mathura's case......

MR. DEPUTY CHAIRMAN: Please don't go into these details. These facts are known to everyone. Please put your points.

SHRI B. 'D. KHOBRAGADE: In Mathura's case, two police officers raped In Baghpat, in Maya Tyagi's case, in broad daylight she was raped by 11 officials, and atrocities were perpetrated. I would like to know what has been done in the Baghpat case, in Maya Tyagi's Nobody has been convicted case. In Mathura's case, there was one far. objection that she could not prove. the prosecution could not prove that the

[Shri B. D. Khobragade]

victim had submitted because of fear death or hurt. The Law Commission has suggested that because of this judgment, the law should be changed now and in addition to fear of death and fear of injury other to body, mind, reputation or property should also be included. I do not know what has done about this recommendation of Law Commission. I think a Criminal Law Amendment Bill was introduced. I think it was referred to a Joint Committee and the Joint Committee has submitted its report.

MR. DEPUTY CHAIRMAN: That he has made clear in the Statement.

SHRI B. D. KHOBRAGADE: For the last two years that Bill has not been brought before the House, I would like to know from the hon. Minister whether this Bill would be brought before the House and passed and whether the recommendation of the Law Commission would be implemented. I would like to know these things.

MR. DEPUTY CHAIRMAN: The Minister, please.

श्री रामत्रं भारय्वाक (विहार) : उपसभापति महोदय, एक सवाल ।

श्री उपसभापति : श्रव कोई सवाल नहीं रह गया है ।

श्री रामचंद्र भारद्वास : श्राधा सेर्केड दे दोजिये।

श्री उपसभापति : नहीं श्रव हो गया ।

श्री रामचेंद्र भारद्वाज्ञः संष्याः सवाल है सुन लोजिये ।

श्री उपसमामितः कई पूछने वाले इस तरह से।

्श्री शिव चन्द्र झा: मुझे भी पूछना है।

श्री उरसमापति : भारद्वाज जो, तैं अप्रापसे हाथ जोड़ता हूं श्राप मत पृष्टिये।

SHRI P. VENKATASUBBAIAH: Mr. Deputy Chairman, I am highly thankful to the honourable Members who participated in this Calling-Attention. Several suggestions have been made several questions have been put on what action Government is proposing to take in order to control these crimes that are being perpetrated on women. Government is very much concerned about these atrocities on women. The Prime Minister time and again has been feeling that stringent action should be taken both on the administrative side as well as on the social side. In my statement I made an appeal that social organisations must be able to create an awareness in the country and mobilise public opinion against such atrocities. Several questions have been asked by Members, starting with Dr. Bhai Mahavir. I would like to narrate the various steps that I have taken. If I have not covered any of the points raised by honourable Members, they may kindly point out the same and I will try to answer them also. In my statement I have said that administrative measures are being taken in order to make laws more stringent. As regards in Dowry Prohibition Act 1961, it was referred to a Joint Committee and the recommendations of Joint Committee are being looked into by the Ministry of Education and Social Welfare. Some honourable Members asked why there is delay in introducing in Parliament the Amendment Bill as recommended by the Joint Committee. I shall certainly convey the feelings of the honourable Members to the concerned Ministry. As far as I know, it is being scrutinised by the Law Ministry; the various suggestions and recommendations made by the Joint Committee are being scrutinised. I only want to point out that the Amendment Bill to be brought before Parliament should be, as far as possible, foolproof and we should not take hasty step in the matter lest the entire should prove counter-productive. That is the anxiety of the Government to see that the Dowry Prohibition Amendment Bill is made foolproof and made more stringent.

Coming to the Amendment Bill on rape, I have given notice of introduction of

the Amendment Bill in Lok Sabha and it is coming soon and it will be discussed in both Houses of Parliament. The recommendations of the Joint Committee have been scrutinised by the Home Ministry and we are coming before both Houses of Parliament. Further, steps have been taken for a Bill for amendment of the Indian Penal Code, the Code of Criminal Procedure and the Indian Evidence Act to deal with cases of cruelty to women and dowry deaths, and the Bill is proposed to be introduced in Parliament in current Session. The most important amendment that is being proposed by the Government is that we are making these offences cognizable and non-bailable. Even cruelty is also being defined as to include harassment on account of dowry. The offence will also be cognizable and nonbailable. These are the improvements that we are going to make so far as the Indian Penal Code, the Code of Criminal Procedure and the Indian Evidence Act are concerned.

Another point which the honourable Members have made is about dowry deaths not only in the city of Delhi but in various places in the country. We have taken cognizance of the feelings of the honourable Members and we have taken certain administrative steps so far as State Govern-The honourable ments are concerned. House is aware of the limitation under which we work so far as State Governments are concerned. It is purely a State subject and we have to persuade the State Government's to fall in with us and also to see that whatever sentiments have been expressed. tions made, are looked into very carefully administrative action and suitable taken at the State level.

Sir, on 22-7-1980 instructions have been sent to all the State Governments and Union Territory Administrations and thorough investigation should be conducted in all cases of attempted suicide or death in suspicious circumstances of young married women during the first five years of their marriage. This period has been extended on 13-8-1982 to 10 years and such cases should be investigated by an officer not belonging the rank of a Deputy

Superintendent of Police and post mortem should be done by a team of two Doctors. Disposal of the dead body without post mortem should not be permitted except with 'No Objection Certificate' by the Police and such certificate should not be issued unless the dead body has been seen by the parents or guardians or close relatives from the bride's side of the family.

Allegations have been made that there has been police involvement and misbehaviour by police officers with women. About misbehaviour with women so as police officers are concerned, the Home Secretary wrote to all the State Governments and Union Territory Administrations on the 14th March, 1980 bringing out clearly the legal position and advised them to ensure that the instructions issued are followed in letter and by the State Police. The Union Home Minister has also sent letters to the Chief Ministers of States and Union Territories in July, 1980 rejterating the earlier suggestions contained in the Home Secretary's letter of the 14th March, 1980. He has further suggested that whenever any instance of alleged acts of offence committed against women by the Police comes, to notice, prompt enquiry should be instituted and it should be completed within the shortest possible time to create sense of confidence. When prima facie case is established, not only criminal case should be launched against the accused police officer, but he should be straightway suspended. Further, while making enquiry if it is suspected that the accused police officers' presence in the area is likely to affect the enquiry, he should forthwith be transferred to a distant place. In certain cases evidence may not be sufficient to launch criminal case, but may be enough to start departmental proceedings. In cases, departmental proceedings should be completed immediately and deterrent pure nishment awarded to the accused.

We have advised the State Governments, we have persuaded them to do this and they are doing it. It is for them to act on these instructions.

Publicity should also be given to the steps taken by the Government in each

[Shri P. Venkatasubbaiah]

case where enquiry is made against police officers. Publicity should also be given whenever any incident highlighted in the press is found to be either baseless or highly exaggerated.

As a result of recommendations of the Supreme Court in a recent case it has been mentioned by my hon, friend Dr. Bhai Mahavir-it has been decided to monitor actions taken by the State Governments and the Union Territory Administrations in following the instructions issued in regard to registration and investigation of cases of unnatural deaths of married women. The State Governments and Union Territory Administrations have been requested to constitute district advisory committees having fair representation of women to assist investigation of cases involving crimes against women. Notwithstanding legislation on the subject, strict enforcement of the laws and rules and regulations is not possible unless there is social awareness.

Delhi is attracting much attention because of a large number of dowry deaths and cases of harassment reported in the press. So far as Delhi is concerned, since it is under the administrative control of Territory, the Union we are taking certain steps. Delhi Administration has been instructed to take up the following dowry deaths, the police have set up a Special | Cell from their own out strength. The Special Cell consists of one Deputy Commissioner of Police, two Inspectors and some of them consists of all cadres of police personnel. Sir, we are not satisfied with the present strength of the Anti-Dowry Cell.

DR, BHAI MAHAVIR: Sir, may I ask one thing? I quoted from the judgment of Mr. Justice J. D. Kapur that whatever instructions are issued are not followed. For example, we are told that the case has to be investigated by at least an Assistant Commissioner of Police.

SHRI P. VENKATASUBBAIAH: Yes, that is being done.

DR. BHAI MAHAVIR: No, Sir. The Judge says that in the cases referred to her Court, in none of those cases this has been done.

SHRI P. VENKATASUBBAIAH: If that is the case, I will certainly look into the matter.

MR. DEPUTY CHAIRMAN: But he is referring to the judgement of the judges.

SHRI P. VENKATASUBBAIAH: Yes, Sir; I am conscious of that. Whatever has been said by the Court, we will certainly try to implement it.

Sir, so far as the administrative measures that have been taken are concerned, I have been enumerating them and I have mentioned about the Anti-Dowry Instructions are being issued the police officers to take serious notices of all cases of suicide or death in suspicious circumstances of young women in the first ten years of marriage and the cases are to be treated as special cases and the investigation is to be conducted by an officer not below the rank of a Dy. Superintendent of Police, is, an Asstt. Commissioner of Police. Dr. Bhai Mahavir has said that this is being implemented by the police depart-We will certainly look into matter and whenever or wherever there has been such a lapse, I may assure the House that appropriate action will taken.

Another thing, Sir, I would like Reconciliation-cum-Guidance mention. A Bureau under the anti-dowry scheme has been set up by the Directorate of Social Welfare of the Delhi Administration to provide counselling and guidance services to married women in distress and who are victims of their-in-laws on account of dowry. The Directorate has also launched publicity and propaganda through various media. Instructions for getting the post-mortem conducted by at least two doctors in dowry death cases have been issued. Moreover, doctors quired to issue the necessary certification and at station at the time of the recording of the dying declaration, Spe-

cial Magistrates have also been detailed for recording the dying declaration such cases. All women who are victims of offences are entitled to free legal aid, Sir, these are some of the steps that we have taken so far as the Union Territory of Delhi is concerned.

SHRI B. D. KHOBRAGADE: What about the Law Commission's recommendations and the Criminal Law Amendment?

SHRI P VENKATASUBBAIAH: The recommendations of the Law Commission have been gone into by a Joint Select the recommendations Committee and made have been considered and some of the Members were also Members of that Committee.

Sir another thing is about the strictures passed by the Additional District and Session Judge, Delhi, in his judgement on 2-7-1983, in a case, FIR No. 609, under section 4 of the Dowry Prohibition Act, of the Police Station Ashok Vihar. While awarding death sentences, he has passed strictures against the investigating officer, a Sub-Inspector and the doctor of St. Stephen's Hospital for fabricating and forging the dying declaration of the victim. Departmental proceedings have been initiated against the Sub-Inspector a notice is being sent by the Delh Administration to the Matron of the Stephen's Hospital which is a hospital for appropriate action against the doctor concerned. The same is being conveyed to the Medical Council of India for similar action. Sir, each case, whenever it is brought to our notice, is being looked into very carefully. Sir, a few days back I had a meeting with the Chief Executive Councillor of the Metropolitan You might have seen a series Council. of Press reports about the harassment of women not only in Delhi, but also other States. But in Delhi this has come enormously menacing. So, we have had a meeting and the Chief Executive Councillor of the Metropolitan Council has already taken action with regard to stopping of eve-teasing. He has taken some administrative steps and eve-teasing has come down now. Also, Sir, we have

taken the co-operation of the DTC now, Sir, whenever there is some misbehaviour on the part of any passenger in the bus, the bus driver can directly take the bus to the nearest police And the police has to take necessary action. Such people have been rewarded also We have also taken a meeting with the Police Commissioner and other concerned officers. We are taking all possible steps to see that this menace is averted and it is contained as far as possible.

Sir, we have also recommended that there should be mohalla committees in order to know the circumstances leading to such sort of harassment of women. There are conflicting versions and some cases it is unfortunate that our public opinion is not so alert or responsive and some of these cases will not be able to be proved because of lack of evidence and hesitancy on the part of the people to come before the court to give evidence. There are some more factors but that should not deter us from going ahead. Sir, it is the duty of this Government, whether it is the Central Government or the State Government to go into all these matters. Of course, the hon. Member from Bengal has said that it is the primary duty of the Government to mobilise public opinion. I share the views of the hon. Member. But voluntary organisations also should feel their duty and should come to the aid of the Government and cooperate. Sir, in Delhi, I may say to the credit of some of the voluntary organisatios, they are doing wonderfully well and they are cooperating with the Government and are trying to mobolise public opinion. Sir, several seminars have been held these voluntary organisations where officers belong to the administration have been invited and there has been an exchange of views. It is a constant exercise. As somebody said, men are dominant in society where women are at the receiving end. These factors have to be taken into account.

Sir, the disease of dowry is more widespread among some of the educated people than among the rural folk. These are sothat have crept up. Shrimati cial evils Alva has made a suggestion. I will certainly look into it, and whatever is possible

[Shri P. Venkatasubbaiah]

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on the side of the administration, I can assure the hon. Member that will be done in this case.

MR. DEPUTY CHAIRMAN: Dr. Siddhu, now. (Interruptions)

DR. BHAI MAHAVIR: Just one basic point, about the assumption of innocence in such cases.

MR. DEPUTY CHAIRMAN: He has covered it already.

DR. BHAI MAHAVIR: About the abolition of this...

MR. DEPUTY CHAIRMAN: He has already replied to that. Please sit down.

DR. BHAI MAHAVIR: But if...

MR. DEPUTY CHAIRMAN: Don't record (Interruptions)

DR, BHAI MAHAVIR:*

MR. DEPUTY CHAIRMAN: Dr. Siddhu.

MOTION FOR EXTENSION OF TIME FOR PRESENTATION OF THE RE-PORT OF JOINT COMMITTEE OF THE HOUSES ON THE MENTAL HEALTH BILL, 1981.

DR. M. M. S. SIDDHU (Uttar Pradesh): Sir, I beg to move the following Motion:

"That the time appointed for presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981, be further extended up to the first day of the last week of the Hundred and Twenty Eighth Session of the Rajya Sabha."

The question was put and the motion was adopted.

REFERENCE TO THE REPORTED IN FILTRATION OF A LARGE NUMBER OF BANGLADESH NATIONALS INTO WEST BENGAL

DR. M. M. S: SIDDHU (Uttar Pradesh): Sir, with your permission I wish to bring to the notice of the Government a serious situation which is caused by the infiltration of persons of Bangladesh origin and the so-called Biharis in Bangladesh. They are infiltrating in 24-Parganas of West Bengal. It has been said earlier also in this House that there are two types of infiltrations: one through documents, through visa, and the other...(Interruption)

It has been calculated that about 25 per cent come with valid documents or invalid documents, because the check posts have not been able to verify whether all of them are valid documents. Nearly 20,000 per year disappear in Calcutta and neighbouring suburbs. The police or the Home Department is unable to trace them. It is estimated that in about 10 years more than 3 or 4 lakh people have infiltrated in this way. They might be anti-social elements or might be anything. It has been reported in the Statesman of 25th July that there are two touts. One * of them is the resident of Basarhat. He is able to procure even ration cards for the persons who get into 24 Parganas in this way. A ration card is a document or evidence by which one can prove that he is the resident of that area. Secondly, it is a matter of great regret that this is going on for such a long time and no effective action is taken. Like the foreigners' issue, it is another place. Bengal. where this problem is being created. This is a similar thing. I will not go into de-I refer only to newspaper reports. It is a signed article. So, it can be traced. I ask the Government to go into the root of this matter. Otherwise, a situation like Assam may be created. It is said that in certain villages more than 70 per cent of the persons do not belong to our country. Thank you, Sir.

^{*}Not Recorded.